

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW-194/2020

Morombi-O-Grande Tenants Association ... Petitioner

Versus

State of Goa ... Respondent

Mr. Rohit Bras De Sa Ms. V. Shet, Advocates for the Petitioner.

Mr. D. Pangam, Advocate General along with Ms. A. Kamat,
Additional Government Advocate for the State.

Mr. A. D. Bhobe, Advocate for Respondent No.5.

Coram:- M.S. SONAK &
SMT. M. S. JAWALKAR, JJ.

Date:- 2nd November, 2020

P. C.:

At the request of Mr. Rohit Bras De Sa, we adjourn this matter to 08.12.2020 in order to enable him to consider the affidavit which has been served upon him.

2. The petitioner, will also have to address this Court on the issue of alternate remedy.

3. Mr. Bhobe, learned counsel for respondent no.5 points out that the respondent whom he represents has also filed affidavit in reply and

copy of the same has been served upon the learned counsel for the petitioner.

SMT. M. S. JAWALKAR, J.

M. S. SONAK, J.

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